

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.233 – IA 455 of 2020
ITEM No.234 – IA/205(AHM)2022
ITEM No.235 – IA/469(AHM)2022
ITEM No.236 – IA/574(AHM)2022
ITEM No.237 – IA/126(AHM)2024 in IA 851 of 2020
in
CP(IB) 127 of 2017

Proceedings under Section 7

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd
V/s
Neesa Leisure Ltd

.....**Applicant**

.....**Respondent**

Order delivered on 15/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Shivam Pareikh, Adv. in IA 126 of 2024 in IA
851 of 2020
Mr.Atul Sharma, Adv/in IA 205 of 2022 & IA 469/22
For the Respondent : Mr. Pavan S Godiawala, Adv. for GIDC
Mr. Aspi Kapadia, Adv. a/w Mr. Shivam Parikh,
Adv. for R-14 :
For the RP :Mr. K Parth, Adv. for MR, Nandish Chudgar, Adv. in
IA 455 of 2020 & IA 126 of 2024 in IA 851 of 2020

ORDER

**IA 455 of 2020, IA/205(AHM)2022, IA/469(AHM)2022,
IA/574(AHM)2022 & IA/126(AHM)2024 in IA 851 of 2020**

Proxy counsel for the Resolution Professional seeks adjournment on the ground that arguing counsel is not well today. Learned Counsel for the Resolution Professional is directed to file written submission in the matter today itself.

List for further consideration on 30.04.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)